

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 117/MP/2017**

Subject : Petition under Section 79(1) (b) and 79(1) (f) of the Electricity Act, 2003 read with Regulation 111 of Central Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking direction to the Respondent to pay tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent.

Petitioner : D. B. Power Limited

Respondent : Tamil Nadu Generations and Distribution Corporation Limited

**Petition No. 222/MP/2017**

Subject : Petition under Section 79(1) (b) and 79(1) (f) of the Electricity Act, 2003 for adjudication of dispute with the Respondent with regard to the tariff payable under the Power Purchase Agreement dated 27.11.2013.

Petitioner : KSK Mahanadi Power Company Ltd.

Respondent : Tamil Nadu Generations and Distribution Corporation Limited

Date of hearing : **12.3.2019**

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Anand K. Ganesan, Advocate, KSKMPCL  
Shri Vineet Tayal, Advocate, DBL  
Shri Aditya Singh, Advocate, TANGEDCO

**Record of Proceedings**

Learned proxy counsel for the Respondent, TANGEDCO prayed for adjournment of the hearing due to non availability of the arguing counsel. This was not objected to by the learned counsel for the Petitioners.

2. The Commission accepted the prayer and adjourned the hearing. Petitions shall be listed for hearing in due course for which separate notices shall be issued.

**By order of the Commission**

Sd/  
(T. Rout)  
Chief (Law)

